

ô

SLP(C)No. 5215 OF 2001

ITEM No.8

Court No. 7

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.5215/2001

(From the judgement and order dated 30/11/2000 in FAFO 530/2000
of The HIGH COURT OF ALLAHABAD BENCH AT LUCKNOW)

UTTAR PRADESH COOPERATIVE FED. LTD.

Petitioner (s)

VERSUS

M/S. K.S.M. BASHEER MOHAMMED & SONS

Respondent (s)

(With Appln(s). for exemption from filing O.T. and with prayer for
interim relief)
(For Final Disposal)

Date : 06/02/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s)

Mrs Rani Chhabra,Adv.

For Respondent (s)

Mr.K.K. Mohan,Adv.,
Ms. Geetanjali Mohan,Adv.

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

At the request of the learned counsel for the
respondent adjourned for two weeks for filing additional
affidavit.

.SP1

(Vijay Kumar Sharma)
Court Master

(K.K. Chadha)
Court Master